

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

OA NO. 2956/2004  
MA NO. 2468/2004

This the 13<sup>th</sup> day of December, 2004

HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J)  
HON'BLE MR. S.A.SINGH, MEMBER (A)

P.K. Singh  
S/o Shri R.P. Singh  
R/o G-168/B-2,  
Dilshad Colony,  
Delhi-110095.

....Applicant

(By Advocate: Sh. L.R.Khatana)

Versus

1. Union of India  
Through Secretary (Research & Development),  
Ministry of Defence,  
South Block,  
New Delhi.

2. Joint Secretary (Trg. & CAO),  
Ministry of Defence,  
E-Block,  
New Delhi-110 011.

3. Secretary,  
Department of Expenditure,  
Ministry of Finance,  
North Block,  
New Delhi.

..Respondents

ORDER (ORAL)

By Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

MA NO. 2468/2004

Application is filed for condonation of delay in filing the OA. Having regard to the facts stated in the application and the OA, we are inclined to grant

*Memorandum*

Applicant has filed this application for a direction to the respondents to extend the benefit of judgment of this Tribunal dated 18.12.2003 in OA-553/2003 and fix his pay in EDP Grade-B with the revised grade of DPA Grade-B w.e.f. 1.1.1986.

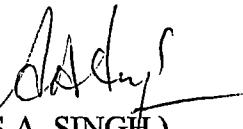
2. It is submitted that applicant is also similarly situated as those of the applicants in the OA-553/2003 and is entitled to be treated with equality.

3. Applicant has already made a representation to the respondents to extend the benefit of order of this Tribunal dated 18.12.2003 but the representation is still not decided by the respondents.

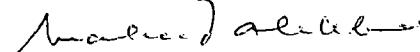
4. Having regard to the facts and circumstances of the case, we are of the considered view that this case may be disposed off at this stage even without issuing formal notice on the respondents. We, accordingly, direct the respondents to consider the representation made by the applicant which is Annexure A-6 to the OA within a period of two months by passing a reasoned and speaking order from the date on which the copy of this order along with the copy of the representation is served on the respondents. Counsel for applicant submitted that the present OA be also treated as an additional representation made by the applicant and the respondent authority should be directed to consider this OA also along with the representation. Request is allowed.

3. Counsel for applicant undertakes to serve a copy of the order of this Tribunal and copy of the representation along with copy of the OA before the appropriate authority of the respondents within 15 days. OA stands disposed off.

Dasti.

  
( S.A. SINGH )

Member (A)

  
( M.A. KHAN )

Vice Chairman (J)